

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 415/TT/2014

- Subject:** Approval of transmission tariff for Transmission System for Solapur STPP (2x660 MW) in Western Region in accordance with Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2014.
- Date of Hearing:** 24.11.2014
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Madhya Pradesh Power Management Company Limited and 7 Others.
- Parties present:** Shri S. Kalyana Venkatesan, PGCIL
Shri R. Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted as follows:-

- (a) This petition is filed by PGCIL seeking transmission tariff of Asset-I: 400 kV D/C Solapur (STPP)-Solapur (PG) Transmission Line along with bay extension at Solapur (PG) S/S, DOCO (Anticipated 1.1.2015) & of Asset-II: Extension of 400/220kV Solapur S/S Augmentation of Substation by 1x315 MVA (3rd) Transformer (by shifting of 500 MVA Transformer from Wardha to Solapur), DOCO (Anticipated 1.4.2015), for the tariff block 2014-19 period in Western Region.
- (b) As per the Investment Approval (IA) dated 31.10.2013, the scheme for the Transmission System for Solapur STPP (2x660 MW) covering both the assets was to be commissioned within 24 months from the date of IA and accordingly the completion schedule works out to 30.10.2015. The instant assets are expected to be put into commercial operation on 1.1.2015 & 1.4.2015 respectively.
- (c) The total approved cost of both assets is ₹6331.74 lakh including IDC of ₹318.00 lakh. The apportioned approved cost of Asset-I is ₹5040.89 lakh and the estimated completion cost of the instant asset is ₹4484.23



lakh. The apportioned approved cost of Asset-II is ₹1290.85 lakh and the estimated completion cost of the instant asset is ₹1287.32 lakh.

- (d) Hence, there is no cost/time over-run in commissioning of both Asset-I and Asset-II.

2. The Commission, for the purpose of consideration of the petitioner's prayer for grant of Annual Fixed Charges (AFC) under Regulation 7(7) of the 2014 Tariff Regulations, directed the petitioner to file the status of commissioning of the instant assets and trial operation certificates issued by RLDC within one week from the date of issue of this Record of Proceedings on affidavit with a copy to all the respondents.

3. The Commission further directed the petitioner to submit the following information on affidavit by 26.12.2014 with a copy to all the respondents:-

a) Petitioner has submitted anticipated DOCO of Asset-I and II as 1.1.2015 & 1.4.2015 respectively. Hence, Actual DOCO of the Asset-I and II & trial operation certificates issued by RLDC.

b) RPC approval for the Assets filed in the instant petition.

c) The reasons and justification for cost variation for the following items (as per Form 5) in case of Asset-I and Asset-II, be submitted along with documentary evidence:

Items	Asset wise % Cost variation	
	I	II
Preliminary Investigation, Right of Way, Forest clearance, PTCC, general civil works, etc.	139	-----
Towers Steel	14	-----
Erection, stringing & civil works including foundation	11	-----
Hardware Fittings	32	-----
Foundation for Structure	31	46
Switchgear (CT, PT, Circuit Breaker, Isolator, etc.,)	30	29
Bus Bar/ Conductors/Insulators	86	85
Auxiliary System	27	-----
Control, Relay and Protection Panel	-----	1179
PLCC	-----	144

d) There is a large variation in completion cost w.r.t FR cost, in certain items, the basis on which FR estimates were prepared be submitted.



4. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By Order of the Commission

Sd/
(T.Rout)
Chief (Legal)

